

In the Central Administrative Tribunal
Calcutta Bench

MA 454 of 2001
OA- 1509/96

12-6-2001

Present : Hon'ble Mr.D. Purkayastha, Member(J)
Hon'ble Mr.M.P.Singh, Member(A)

Nakul Ch. Bera

-Vs-

Central Excise

For the applicant : Mr.K.Sarkar
For the respondent : Ms U.Sanyal

ORDER

Mr.D.Purkayastha, Member(J)

Heard learned advocates of both the parties including the applicant bearing in MA No.454 of 01 filed by the applicant restraining the respondent from holding the DPC scheduled to be held for promotion to the post of Superintendent of Customs and Central Excise. Ms Sanyal, the learned counsel for the respondent has produced one letter dated 11-6-01 written by Dy.Commissioner(Law), Central Excise, Calcutta where it has been mentioned that DPC has been postponed and will be held at a later date by which time the recast seniority list will be placed before it for consideration. If the benefited officers come under the zone of consideration, their case will be duly taken up by the DPC for promotion to the next higher grade. In view of the aforesaid letter, the question as prayed for by the applicant does not arise. The letter may be kept on record. MA is disposed of.


(M.P.Singh)
Member(A)


(D.Purkayastha)
Member(J)